

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 557/2003

This the 12th day of March, 2003

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HON'BLE SH. KULDIP SINGH, MEMBER (J)

Om Prakash Verma
Aged about 61 years
son of Sh. Sunder Lal Verma
Rtd. Workshop Instructor,
Ambedkar Polytechnic, Shakarpur,
Shahdara, Delhi

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resident of 85, East Guru-Angad Nagar,
Delhi-92.
(By Advocate: Sh. H.P.Chakravarty)

Versus

Govt. of NCT Delhi,
Through Principal Secretary,
(Training & Technical Education),
Pitam Pura, Delhi.

ORDER (ORAL)

Heard counsel for applicant.

2. This OA has been filed by the applicant alleging that his pension has not been properly fixed. Counsel for applicant pleads that vide Annexure A-1 his pension has been fixed at Rs. 4625/- whereas he was drawing last pay as per his LPC Rs. 19,272/- and his substantive pay was Rs. 10,375/-. He further submits that a similarly placed employee, who was having the same basic pay, got the pension fixed at Rs. 5143/- vide Annexure A-10.

3. Despite the fact that applicant has made a representation to this effect but no response have been given to the representation. On the fact of it their appears to be a clear discrimination. It appears that the applicant's pension has not been properly calculated. I direct the respondents to dispose of the representation of the applicant dated 1.11.2002

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(2)

and reminder dated 11.11.2002 by passing a reasoned and speaking order and also comment upon as to how the pension of the similarly placed person has been fixed at Rs.5143/-. This exercise shall be completed within a period of 6 weeks from the date of receipt of a copy of this order.



(KULDIP SINGH)
Member (J)

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